GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA STARRED QUESTION NO. *468 TO BE ANSWERED ON 05.04.2022

REGISTERED PRINT MEDIA

*468. PROF. SOUGATA RAY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details and the number of newspapers registered in the country as on date, State/UT-wise;
- (b) whether a large number of registered print media is not working for the last several years;
- (c) if so, the details of such Print Media;
- (d) the details of accredited journalists in the country, State/UT-wise; and
- (e) the steps taken by the Government to check the attacks on media people in the country?

ANSWER

MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS {SHRI ANURAG SINGH THAKUR}:

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. *468 FOR ANSWER ON 05.04.2022

- (a): The total number of registered publications as on 31.03.2021 with Registrar of Newspapers for India is 1,44,520. The details of registered publications, state-wise as on 31.03.2021 is published in 'Press in India (2020-21)' and available on the website of Registrar of Newspapers for India (RNI), i.e. www.rni.nic.in.
- (b) and (c): As per Section 19(D) of the Press and Registration of Books Act, 1867, all the registered publishers are required to file Annual Statement with RNI every year which inter alia includes details of publications made during the year. It has come to the notice of RNI that a number of registered newspapers have not furnished their Annual Statements for last several years.
- (d): Press Information Bureau (PIB) grants accreditation in accordance with Guidelines for Grant of Accreditation to working journalists and other category of persons at the headquarters of the Government of India. The details of accreditation granted by PIB is available on the website of PIB, i.e. www.pib.gov.in.

State Governments have their own norms and guidelines relating to accreditation of media persons.

(e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule of the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies.

Central Government attaches highest importance to the safety and security of every citizen of the country including journalists. An advisory specifically on safety of journalists was issued to States/ UTs on 20th October 2017 requesting them to strictly enforce the law to ensure the safety and security of media persons, which is available on the website www.mha.gov.in.
